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THE HIGH COURT OF KERALA

C7- 85413/2017

KOCHI - 682 031
DATED - 11/10/2017

OFFICIAL MEMORANDUM

Sub :- Inter District/Departmental transfer - vacancy of Clerk in the Civil Judicial Wing of Kollam District - Regarding.

- Ref:- 1. Letter No. B1- 97/2017 dated 22/09/2017 of the District Judge, Kollam.
2. G.O.(P)36/91/P&ARD dated 02/12/1991.
3. G.O.(MS) 4/61/PD, dated 02/01/1961.
4. G.O.(P) No. 3/2017/P&ARD dated 25/02/2017

The undermentioned officers are informed that the District Judge, Kollam as per the letter cited, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Civil Judicial Wing of Kollam District from candidates who are eligible to apply for the same in the light of the Government Order cited 2nd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk, actual qualifying period of service as Clerk and total service in all posts together in the district.

They are further directed to give necessary instructions to all concerned on the following:-

- (1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 3rd in the event of their transfer.
- (2) The applicants who received regular promotions shall furnish a declaration to the effect that they agree, to be reverted to the entry post of Clerk in the event of their transfer and for consequential re-fixation of their pay in the post of clerk excluding the fixation benefits enjoyed on promotion as Senior Clerk, duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

P.T.O.

(3) The applicants should have completed the qualifying service for seeking inter district transfer as prescribed in para 4 (1) of the G.O. cited 2nd. Period of service in other posts in Judicial Department in the present district can also be considered for this purpose. The period of leave under Appendix XII A and period of deputation in other districts will not be reckoned as service for the purpose.

(4) The applicants shall furnish their complete service details such as date of joining in the Judicial Department and post, date of joining as Clerk, period of Leave Without Allowance under Appendix Xii A, period of deputation, period of actual service in the present district etc. in the application.

(5) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.

(6) The applicants seeking transfer on priority as per the Government Order referred 4th should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.


(7) In the case of dependents of serving soldiers, the soldier should send the application for transfer of the near relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a jawan will be given preferential treatment in the matter of transfer.

(8) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except under compelling circumstances.

(9) The applications received prior to the date of this O.M will not be taken into consideration.

Incomplete applications and the applications received in the High Court after 15/11/2017 will not be entertained.

(By Order)


Assistant Registrar
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To

All District Judges (except the District Judge, Kollam)
All Chief Judicial Magistrates.

Copy to: 1. The District Judge, Kollam.

2. The IT Section, High Court. (for publishing in the High Court Web Site)